IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) NO. 93/Chd/Hry/2017

Under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Nizamiya Construction Pvt. Ltd. having its office at A-5, Javed Park Society, Near Maryam Complex, Tandalza Road, Vadodra-390020 Gujarat.

Vs.

Jindal Steel and Power Limited having its registered office at O.P. Jindal Marg, Hisar, Haryana-125005.

... Applicant-Operational Creditor

... Respondent-Corporate Debtor

Order delivered on: 27.10.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member (Judicial)

For the petitioner : 1. Mr. Abhilaksh Grover, Advocate.

2. Mr. Kirpal Singh, Advocate.

For the respondent : 1. Mr. Manoj Singh, Advocate.

Mr. Suman Jain, Advocate.
Anshuman Sharma, Advocate
Siddhant Maken, Advocate.
Parshant Gupta, Advocate

6. Shubham Jain, Advocate

ORDER (ORAL)

Power of Attorney has been filed by the learned counsel for the respondent-Corporate Debtor.

After arguing the case for some time, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition because of the formal defect in the resolution of Board of Directors on the basis of which the petition was filed. Dismissed as withdrawn with liberty to file fresh petition

on the same cause of action.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

October 27, 2017